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## Orissa Reservation Of Vacancies In Posts And Services (For Scheduled Cstes And Scheduled Tribes) Amendment Act, 1993

6 of 1993

[23 March 1994]

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Orissa Reservation Of Vacancies In Posts And Services (For Scheduled Cstes And Scheduled Tribes) Amendment Act, 1993

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AN ACT FURTHER TO AMEND THE ORISSAESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) ACT, 1975] BE it enacted by the legislature of the State of Orissa in the Forty-fourth Year of the Republic of India as follows:- \* For S.C. Report, See Orissa Gazette, Extraordinary, dated the 16th February' 1993 (No. 245).

## 1. Short Title And Commencement :-

- (1) This Act may be called the Orissa Reservation of Vacancies in Posts and services (for Scheduled Castes and Scheduled Tribes) Amendment Act, 1993.
- (2) It shall be deemed to have come into force on the 8th day of March 1988.

## 2. Amendment Of Section 3:-

In the Orissa Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Act, 1975 (Orissa Act 38 of 1975), in Section 3 after clause (i), the following clause shall be inserted, namely:-

"(i) a post which is single in any grade or cadre.,"						